

ITEM NO.1

COURT NO.12

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 27620/2020

(Arising out of impugned final judgment and order dated 21-11-2019 in WPC No. 4535/2019 passed by the High Court Of Delhi At New Delhi)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

MUNSHI RAM

Respondent(s)

(FOR ADMISSION and I.R. and IA No.134039/2020-CONDONATION OF DELAY IN FILING and IA No.134041/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 137389/2021 - EXEMPTION FROM FILING O.T.

IA No. 137388/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

Diary No(s). 27618/2020 (XIV)

FOR CONDONATION OF DELAY IN FILING ON IA 232/2021

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 234/2021

Diary No(s). 27616/2020 (XIV)

FOR CONDONATION OF DELAY IN FILING ON IA 1442/2021

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 1443/2021

SLP(C) No. 5043-5044/2022 (XVI)
(FOR ADMISSION and I.R.)

Date : 07-04-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Ms. Madhavi Divan, ASG
Mr. Rajan Kumar Chourasia, Adv.
Ms. Vaishali Verma, Adv.
Mr. B.K. Satija, Adv.
Mr. Anukalp Jain, Adv.
Mr. Amrish Kumar, AOR
Mr. Raj Bahadur Yadav, AOR

For Respondent(s) Mr. Sanjay Parikh, Sr. Adv.
Mr. Pukhrambam Ramesh Kumar, AOR
Mr. Satwik Parikh, Adv.
Mr. Karun Sharma, Adv.

Mr. U. Srivastava, Adv.
Mr. M.K. Gaur, Adv.
Mr. Anoop Chauhan, Adv.
Mr. Saurabh Sharma, Adv.
Ms. Neelema, Adv.
Mr. Ranbir Singh Yadav, AOR
Mr. Kasoju Mahesh Chary, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have heard Ms. Madhavi Divan, learned ASG, appearing on behalf of the petitioner(s) and Mr. Sanjay Parikh, learned Senior Advocate, appearing on behalf of the respondent(s).

Delay condoned.

Leave granted.

Arguments concluded.

Judgment reserved.

It will be open for the counsel appearing on behalf of the respective parties to submit short gist of submissions along with the decisions to be relied upon with paragraph nos. within a period of one week from today.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NEETU SACHDEVA)
COURT MASTER (SH)

(NISHA TRIPATHI)
BRANCH OFFICER